



കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം
EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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GOVERNMENT OF KERALA
Law (Legislation-I) Department
NOTIFICATION

No. 22122/Leg.1.2/2018/Law

*Dated, Thiruvananthapuram, 6th July, 2019
21st Mithunam, 1194
15th Ashadha, 1941.*

The following Ordinance promulgated by the Governor of Kerala on the 6th day of July, 2019 is hereby published for general information.

By order of the Governor,

VIJAYAKUMAR T.
Special Secretary (Law)



ORDINANCE No. 27 OF 2019**THE KERALA VETERINARY AND ANIMAL SCIENCES
UNIVERSITY (AMENDMENT) ORDINANCE, 2019**

Promulgated by the Governor of Kerala in the Seventieth Year of the Republic of India.

AN

ORDINANCE

further to amend the Kerala Veterinary and Animal Sciences University Act, 2010.

Preamble.—WHEREAS, the Kerala Veterinary and Animal Sciences University (Amendment) Ordinance, 2018 (59 of 2018) was promulgated by the Governor of Kerala on the 26th day of December, 2018;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 25th day of January, 2019 and ended on the 12th day of February, 2019;

AND WHEREAS, in order to keep alive the provisions of the ordinance, the Kerala Veterinary and Animal Sciences University (Amendment) Ordinance, 2019 (17 of 2019) was promulgated by the Governor of Kerala on the 1st day of March, 2019

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 27th day of May, 2019 and ended on the 4th day of July, 2019;



AND WHEREAS, under sub-clause (a) of clause (2) of article 213 of the Constitution of India, the Kerala Veterinary and Animal Sciences University (Amendment) Ordinance, 2019 (17 of 2019) will cease to operate on the 8th day of July, 2019;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:-

1. *Short title and commencement.*-(1) This Ordinance may be called the Kerala Veterinary and Animal Sciences University (Amendment) Ordinance, 2019.

(2) It shall be deemed to have come into force on the 27th day of December, 2018.

2. *Act 3 of 2011 to be temporarily amended.*-During the period of operation of this Ordinance, the Kerala Veterinary and Animal Sciences University Act, 2010 (Act 3 of 2011) (hereinafter referred to as the principal Act) shall have effect subject to the amendment specified in section 3.

3. *Amendment of section 12.*-In section 12 of the principal Act, in sub-section (2) item (iv) shall be omitted.

4. *Repeal and saving.*-(1) The Kerala Veterinary and Animal Sciences University (Amendment) Ordinance, 2019 (17 of 2019) is hereby repealed.

(2) Notwithstanding such repeal, anything done or deemed to have been done or any action taken or deemed to have been taken under the principal Act as amended by the said



Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Ordinance.

**P. SATHASIVAM,
GOVERNOR.**

